

COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

SEVENTEENTH LOK SABHA

56

FIFTY SIXTH REPORT

**[Delay in laying of the Annual Reports and Audited Accounts of the
Lakshmibai National Institute of Physical Education (LNIPE), Gwalior]**

(Presented on 15.12.2021)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI
December, 2021/ Agrahayna, 1943 (Saka)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2021-2022)

CHAIRPERSON

Shri Ritesh Pandey

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Shri Margani Bharat
4. Shri Pallab Lochan Das
5. Chowdhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Dr. A. Chella Kumar
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
12. Shri T.N. Prathapan
13. Shri S. Ramalingam
14. Shri Saptagiri Sankar Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

- | | | |
|-----------------------------|---|-----------------------------|
| 1. Smt. Suman Arora | - | Joint Secretary |
| 2. Smt. B. Visala | - | Director |
| 3. Shri Munish Kumar Rewari | - | Additional Director |
| 4. Smt. Manjinder Pubbi | - | Under Secretary |
| 5. Shri Kundan Kumar | - | Committee Officer |
| 6. Shri Darpan Sharma | - | Assistant Executive Officer |

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2021-2022), having been authorized by the Committee to present this Report on their behalf, present this Fifty Sixth Report in respect of the delay in laying the Annual Reports and Audited Accounts of the Lakshmibai National Institute of Physical Education (LNIPE), Gwalior.

2. In terms of the recommendations of the Committee on Papers Laid on the Table contained in their First Report, Second Report (5th Lok Sabha) and Second Report (6th Lok Sabha) presented to the House on 08 March 1976; 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisation/Company are required to be laid on the Table of the House within nine months of the closure of the respective accounting year.

3. The Committee considered the matter of the delays in laying the Annual Reports and Audited Accounts of the Lakshmibai National Institute of Physical Education (LNIPE), Gwalior and took oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and the Lakshmibai National Institute of Physical Education (LNIPE), Gwalior in this regard at their sitting held on 24th March, 2021.

4. The Committee considered and adopted this Report at their sitting held on 06.12.2021.

5. The Committee wish to express their thanks to the officers of the Ministry of Youth Affairs and Sports (Department of Sports) and the Lakshmibai National Institute of Physical Education (LNIPE), Gwalior for furnishing the written replies, other material/information and for placing their views in the matter before the Committee.

6. The Observations / Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
09th December, 2021
18 Agrahayana, 1943 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying of the Annual Reports and Audited Accounts of the Lakshmibai National Institute of Physical Education (LNIFE), Gwalior.

The Lakshmibai National Institute of Physical Education (LNIFE) was established initially as a College on 17th August, 1957 i.e. the centenary year of the war for India's Independence. The Institute is located at Gwalior, where Rani Lakshmibai of Jhansi had laid her life for the country's freedom struggle. In recognition of the services rendered by the Institute in the field of physical education and sports, 'deemed to be University' status has been conferred upon it by the Government of India on recommendations of the University Grants Commission under Section 3 of the UGC Act, 1956 in the year 1995. The Institute is an autonomous organization under administrative control of the Ministry of Youth Affairs & Sports, Government of India and is run through the Society registered under the Madhya Pradesh Societies Registration Act, 1973. The LNIFE has been running its off-campus as the North East Regional Centre at Guwahati (Assam) from the academic session 2009-10.

2. On the question of the Act, Rule, Regulation under which papers of the Institute were being laid on the Table of the House, the Ministry has submitted that: -

" Report of the Institute is laid on the Table of the House under the provisions of Rule 49(3) of the Memorandum of Association (MOA). Further, rules of GFR are also relevant. "

3. With regard to the provision of time for laying of Annual Report and Audited Accounts of the Institute, the Ministry submitted that: -

"Annual reports and the audit reports shall be submitted by the Institute to the Government of India within nine months of the closure of the accounting year, as per provisions of MOA mentioned above. "

4. The Ministry of Youth Affairs and Sports (MYAS), Government of India provides grants to the Institute. The statement showing year-wise funds allocated to the LNIPE for last five years is placed at **Annexure-I**.

5. The Committee have, in their First Report (5th Lok Sabha) presented to the House on 08 March, 1976, emphasized that the Autonomous Organizations should lay their Annual Report, Audited Accounts and Review Statements within nine months of the close of the respective Accounting Year. Further, it is the responsibility of the Administrative Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House. However, if for any reason, the Annual Report and Audited Accounts could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the said period or as soon as the House meets, whichever is later, explaining the reasons as to why the documents could not be laid in time.

6. On scrutiny of the Annual Reports and Audited Accounts of the Lakshmbai National Institute of Physical Education (LNIPE) for the years 2015-2016 to 2019-2020 by the Committee on Papers Laid on the Table, Lok Sabha, it has come to the notice that the requisite documents of LNIPE, Gwalior were laid by the Ministry of Youth Affairs and Sports (Department of Sports), before the Parliament (Lok Sabha), with delays ranging from 12 months to 27 months (approximately). The requisite documents for the year 2019-2020 have not been laid as yet against the stipulated date of 31st December 2020.

The actual dates of laying of the Annual Reports/Audited Accounts of the LNIPE, Gwalior along with the extent of delays are placed at **Annexure-II**.

7. On being asked by the Committee to state the reasons for delay in laying of the Annual Reports and Audited Accounts of the Institute for the years 2015-2016 to 2019-2020, the Ministry submitted the following reasons for the delay: -

“Few reasons for delay are: -

- (i) TDS certificate received from various banks up to the month of June.*
- (ii) Delay in conducting audit of Annual Accounts and issue of SAR.*
- (iii) Delay in approval from Finance Committee and Board of Management.*
- (iv) Delay in compilation of Annual Report.”*

8. The Committee desired to know whether the Ministry agree that the delays in laying the documents indicate that due importance was not given to timely laying of the papers before the Parliament and things were taken in a casual manner. In response, the Ministry stated that: -

“Delay in laying of the documents is admitted and is regretted. This Ministry gives importance in laying the documents within the stipulated time frame and tries to ensure adherence to the schedule by the Autonomous Body. However, due to reasons beyond its control there are delay in laying of documents. The concern of the committee has been noted for future compliance.”

9. The Committee further asked the Ministry to furnish the information in respect of finalization of Annual Reports and Audited Accounts of the LNIPE and the time taken by the Ministry at each stage for the years 2015-2016 to 2019-2020. The reply hence received is placed at **Annexure-III**.

10. On being asked whether the Ministry/LNIPE had identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same, the Ministry submitted that:-

“The reasons for delays at individual stages are mentioned in item no. 5 (of the reply) above. Timely action to clear each stage will be taken and strict compliance of due dates will be ensured by giving responsibility to each concerned officer in the Institute to ensure timely submission in future.”

11. Upon enquiry by the Committee as to whether there had been any delay in appointment of auditors for the purpose of auditing annual accounts of the Institute during these years and how the issue of auditing and finally timely receipt of Audit Reports from audit authorities was dealt with, the Ministry in its written reply submitted that: -

“The CAG is auditing authority for the Institute, hence no delay on this account.”

“The points raised by the Audit Authority are promptly attended by the Institute. This Ministry also impress upon the Institute to complete the tasks in consultation with the Audit Authority in timely manner.”

12. The Ministry submitted that the Institute had not faced any problem in connection with translation of the documents into Hindi and subsequent printing thereof.

13. The Committee further enquired as to whether the Ministry/LNIPE had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents of the LNIPE. The Ministry submitted that: -

“Generally, there are no problems in convening the meeting of the competent authority. However, some times the Institute have faced difficulties due to non-availability of members. In the last FY, the Institute has also faced problems due to COVID-19.”

14. The Committee asked the Ministry whether the process of accounting has been computerized to facilitate speedy and timely compilation of accounts of the LNIPE, and, if not, what steps are being taken by the Ministry in this regard. The Committee also asked the Ministry to give details regarding whether the Institute has any internal auditing mechanism to ensure timely compilation of accounts and also to minimize the audit queries at the time of auditing. The Ministry in its written reply submitted that: -

“Yes, Accounts of the Institute are fully computerised.”

“The Institute has Internal Audit Group managed by retired senior Audit officers from the Department of the CAG of India. They closely observed each action in finalization of Annual Accounts and their Audit by the CAG”

15. The Committee also enquired whether any time schedule had been laid down by the Ministry/LNIPE indicating normative time for completion of the task of each stage involved in finalization of Annual Reports and Audited Accounts. The Ministry submitted that: -

“The Institute follow the time schedule given in the GFR as below: -

(1)	Approved and authenticated annual accounts to be made available by the Institute to the Audit Office	30 th June
(2)	Issue of memos for SAR by Audit	31 st August
(3)	Reply of memos for SAR from the Institute	14 th September
(4)	Issue of draft SAR	21 st September
(5)	Issue of final SAR	31 st October

Subsequent actions are also taken by the Institute like translation, printing, transmission to Ministry etc. are in a time bound manner.

Thereafter, Ministry lays the documents in the Parliament after getting the approval from Hon'ble MoS (I/c), YAS."

16. On the question of any mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of documents, the Ministry submitted that: -

"The Department follows up continuously with all Autonomous Bodies to ensure timely laying of documents either telephonically or through written correspondences. Further, in the past, regular Senior Officer's Meetings were being held wherein laying of documents on the Table of the Parliament regularly featured."

17. The Committee also questioned the Ministry/LNIPE as to whether any remedial measures have been taken or proposed to be taken by them to ensure timely laying of the documents before Parliament, in future. The Ministry in its written reply submitted that: -

"The main reasons/stages for delay have been identified by the Institute. The institute will try its best to adhere to the time schedule by giving responsibility to each concerned officer.

Also, timelines have been laid down to ensure timely laying of documents.

Quarterly compilation of accounts has also been introduced to eliminate delay due to any unforeseen factors.

Further, the entire process of Accounting is being computerised to ensure realtime compilation of accounts."

18. In order to further examine the reasons of delays in laying of Annual Reports and Audited Accounts of the Lakshmibai National Institute of Physical Education (LNIPE), Gwalior for the years 2015-2016 to 2019-2020, the Committee on Papers Laid on the Table (Lok Sabha) took oral evidence of the

representatives of the Ministry of Youth Affairs and Sports (Department of Sports) and LNIPE, Gwalior on 24th March, 2021.

19. The representative of the LNIPE made the submissions with regard to the delays while deposing before the Committee during the evidence as under: -

“..everything was ready but that administration did not take initiative to send it. That is the main reason.....Whatever the administration before the vice-principal was there, he has not taken initiative.”

The Secretary added to it and stated: -

“Actually, he did not say so. In his case, there was a delay in holding the general body meeting which can be attributed to the Ministry. The delay can be attributed to the Ministry. So, there was a delay in holding the general body meeting. We are now organising it very regularly, and every quarter, we are having these meetings. Perhaps, the Ministry also did not review it properly. But things are now under control. I can assure the Committee that this year, 2020-21, there will be no delay.”

The representative of the Institute further assured the Committee that: -

“..the SOP, which we have received from the Ministry, we have gone through it. There is no scope for even delay.

The Secretary also assured the Committee by stating that,

“...this will be the last delay that all our organisations will be having...”

Observations/Recommendations

20. The Committee examined the matter of delays in laying of the Annual Reports and Audited Accounts of the Lakshmibai National Institute of Physical Education (LNIFE), Gwalior for the year(s) 2015-2016 to 2019-2020 and observed that consecutively for four years, the requisite documents were laid before the Parliament with delays. The delays for these four years ranged between 12 months and 27 months (approximately). Also, the requisite documents for the year 2019-2020 is still pending for the past six months.

The Committee is discontented with this approach of the Ministry/LNIFE towards laying the requisite documents of the LNIFE and directs the Ministry to lay the pending requisite documents of the year 2019-2020 without any further delay and ensure timely laying of requisite documents as was assured by the representatives of the Ministry and the Institute during the oral evidence.

21. The Committee further observe that, during the period under examination, the Institute has taken 190 days to 310 days, after the closure of the respective financial year(s), merely in compilation of accounts. The Committee are surprised by this unwarranted time taken in compilation of accounts and would like to know the reasons for such unwarranted delay in compilation of accounts when the Institute has an internal audit group and accounts of the institute are fully computerized. The Committee hope that the decision of the Ministry to start quarterly compilation of accounts will help in reducing the time taken in compilation of accounts.

*** The Annual Report and Audited Accounts for the year 2019-2020 were laid before the Parliament on 30.11.2021.**

22. The Committee note that there had been administrative delays in finalisation of requisite documents at the LNIPE, either in the form of lack of initiative of the previous administration or, in the form of delay in holding General Body meeting.

The Ministry had submitted an ambiguous reply to the answer regarding procedural difficulties faced in convening the meeting of the competent authority, wherein it had, both, denied and accepted the delay due to this reason. The Committee further note that the institute took 18 to 70 days in these years (except for the year 2016-2017) in getting approval and submitting the accounts to the audit authorities after its compilation. Further, it took 05 to 10 months in getting approval of the competent authority after the receipt of the Final Audit Report in the years 2015-2016 to 2017-2018, which, in turn, increased the delay.

The Committee recommend the Ministry/LNIPE to ensure that such meetings which are required to give approval of the requisite documents for timely submission to the audit authority and also for sending it to the Ministry should be held on time.

23. The Committee were apprised that the delay in receipt of TDS certificate from banks, delay in conducting audit and furnishing SAR were also the reasons for delays.

The Committee, however, note that contrary to the reply given by the Ministry, there had also been delays in resolving the audit queries during the auditing, which prolonged the audit process. The Committee would like to know why it took so long to resolve the queries when the Institute had an internal audit group managed by the retired officials from office of the CA&G, who must be well aware of every nitty gritty of the auditing process.

Here, the Committee would also like to know whether any follow-up actions were taken by the Ministry/LNIPE to remind the banking and audit authorities to avoid such delays. If not, the Committee recommend to the Ministry/LNIPE to communicate with the banking and audit authorities to ensure that the respective works are timely completed and, if required, to take up the matter of delays on part of auditing with audit authorities at the highest level, if required.

24. Finally, the Committee expect that all the remedial steps proposed by the Ministry, in this regard, are strictly followed, all-around, and that there will not be any delays, by any body/organisation etc. under the administrative control of the Ministry of Youth Affairs and Sports (Department of Sports). The Committee hope that the assurances given by the representatives of both the Ministry and the LNIPE are well kept.

New Delhi
06th December, 2021
15 Agrahanya, 1943 (Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Annexure-I
vide para 03 of the Report

Statement showing the year wise funds/grants released by the Government of India to the Lakshmibai National Institute of Physical Education (LNIFE), Gwalior.

Year	(Rs in crore)
2015-2016	51.50
2016-2017	52.60
2017-2018	44.27
2018-2019	45.00
2019-2020	50.00

Annexure-II
vide para 05 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Lakshmibai National Institute of Physical Education (LNIPE), Gwalior for the years 2015-2016 to 2019-2020.

Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual Date of laying of Annual Reports and Audited Accounts	Extent of delay (approximate)
2015-2016	31.12.2016	28.12.2018	23 months and 28 days
2016-2017	31.12.2017	03.01.2019	12 months and 03 days
2017-2018	31.12.2018	18.03.2021	26 months and 18 days
2018-2019	31.12.2019	25.03.2021	14 months and 25 days
2019-2020	31.12.2020	Not laid till date	NA

Annexure-III
vide para 08 of the Report

The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Lakshmbai National Institute of Physical Education (LNPE), Gwalior for the years 2015-2016 to 2019-2020.

Sub-Question	Points	Financial Years				
		2015-16	2016-17	2017-18	2018-19	2019-2020
7 (i)	Date of approach to the audit Authorities	10.11.16	04.12.17	05.02.19	15.01.20	14.12.2020
	Time taken after the closure of accounting year	224 days	248 days	311 days	290 days	258 days
7 (ii)	Date of appointment of statutory auditors	MYAS letter 21.09.2011 for 05 years (2012-13 to 2016-17)		MYAS letter 18.05.2017 for 05 years (2017-18 to 2021-22)		
	Time taken after the approaching the audit authorities for appointment of auditors	98 days		76 days		
7(ii i)	Date of compilation of annual accounts	10.11.16	01.12.17	04.02.19	17.12.19	07.10.20
	Time taken after the closure of the accounting year	224 days	245 days	310 days	261 days	190 days
7(i v)	Date of submission of annual accounts to auditors	28.11.16	11.12.17	25.02.19	15.01.20	16.12.20
	Time taken after closure of respective accounting year	242 days	255 days	331 days	290 days	260 days
7(v v)	The date and duration for auditing the annual accounts by statutory auditors	28.11.16 to 23.12.16 & 26 days	11.12.17 to 20.12.17 & 10 days	25.02.19 to 07.03.19 & 11 days	15.01.20 to 18.02.20 & 45 days	16.12.2020 to 01.01.2020 & 17 days
7(v i)	The date of queries raised by auditors during auditing/ after completion of the annual accounts	28.11.16 to 23.12.16 & 26 days	11.12.17 to 20.12.17 & 10 days	25.02.19 to 07.03.19 & 11 days	15.01.20 to 18.02.20 & 45 days	16.12.2020 to 01.01.2020 & 17 days
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	within 26 days	within 10 days	within 11 days	within 45 days	Within 17 days
7(v ii)	The date on which the replies to the audit queries were furnished to the auditors	21.11.16 to 23.12.16	11.12.17 to 20.12.17	25.02.19 to 07.03.19	15.01.20 to 18.02.20	16.12.20 to 01.01.21
	The time taken to resolve the queries	31 days	9 days	10 days	34 days	16 days
7(vi ii)	The date on which draft audit report was issued by audit authorities	20.01.17	10.01.18	20.05.19	06.03.20	Not received
	Time taken after auditing of the annual accounts	28days	21 days	74 days	16 days	
7(i x)	The date on which the final audit report received by organization	14.03.17	20.02.18	29.08.19	11.09.20	Not received
	Time taken after issue of draft report	53 days	41 days	101 days	189 days	

Sub-Questi	Points	Financial Years				
		2015-16	2016-17	2017-18	2018-19	2019-2020
7(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the organisation	107 days	71 days	158 days	240 days	
7(xi)	Date of finalization of the annual report	29.08.2017	14.09.2018	12.06.2020	Yet to be finalized by BOM.	Not received
	Time taken after the closure of the financial year; and also	17 months	18 months	12 months		-
	Time taken after the receipt of the final audit report	21.03.2017 (12 months)	28.02.2018 (11 months)	29.08.2019 (16 months)	-	-
7(xii)	The date on which documents were got approved from the competent authority	10.08.2017	14.09.2018	12.06.2020	-	-
	Time taken after finalization of annual report	19 days	-	-	-	-
	Time taken after receipt of final audit report	21.03.2017	28.02.2018	29.08.2019		-
7(xi)	The date on which documents were taken up for translation & printing	25.07.2017	14.09.2018	23.11.2020	-	-
	The time taken for completing the task at each stage.	46 days	10 days	43 days	-	-
7(xiv)	The date for sending the documents to the Ministry for being laid to the House after the completion the task at each stage.	19.09.2017	24.09.2018	09.01.2021	-	-
	Time taken by the organisations in sending the documents to the Ministry	1 day	1 day	2 days	-	-
7(xv)	The date of laying the documents to the House.	27 th and 28 th December, 2017	3 rd and 7 th January, 2019	To be laid on the table of the House in the current session.	-	-
	Time taken after receipt of the documents from the Organisation	79 days	101 days	-	-	-

**THE EXTRACTS OF THE MINUTES OF THE SEVENTH SITTING OF
THE COMMITTEE ON PAPERS LAID ON THE TABLE (2020-2021)**

The Committee sat on Wednesday, 24th March 2021 from 15:00 hrs to 16:00 hrs. in Committee Room 'B', Parliament House Annexe Building, New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Choudhary Mehboob Ali Kaiser
4. Shri Raja Amreshwara Naik
5. Shri Jamyang Tsering Namgyal
6. Shri Saptgiri Ulaka

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Smt. B. Visala - Director
3. Shri R. K. Chaudhary - Under Secretary(A)
4. Smt. Manjinder Pubbi - Under Secretary(B)

**REPRESENTATIVES OF THE
MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF
SPORTS) &**

- (i) x x x x, and
(ii) THE LAKSHMIBAI NATIONAL INSTITUTE OF PHYSICAL
EDUCATION (LNIPE), GWALIOR.**

1. Shri Ravi Mital - Secretary (Sports)
2. Shri L.S. Singh - Joint Secretary (SP)
3. Shri Atul Singh - Joint Secretary (Dev)
4. Prof. L.N. Sarkar - I/c Vice Chancellor, LNIPE

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and explained the purpose of convening the meeting.

3. The Committee then called, together, the representatives of the Ministry of Youth Affairs and Sports (Department of Sports); xxx and the Lakshmbai National Institute of Physical Education (LNIPE), Gwalior to take oral evidence with regard to the delays in laying the Annual Reports and Audited Accounts of both xxx and the LNIPE for the years from 2015-2016 to 2019-2020.

4. Then, the Chairperson welcomed the representatives of the Ministry, xxx and the LNIPE to the sitting of the Committee and explained the purpose of convening the meeting. The Chairperson also informed the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. X X X X X

6. Thereafter, the Committee enquired the Ministry/LNIPE about the reasons for delay in laying of requisite documents of the LNIPE, Gwalior for the years from the years 2015-2016 to 2019-2020. The representative of the Institute accepted the delays and stated that the delay occurred due to the lack of initiative shown by the earlier administration at the Institute. However, the Secretary of the Ministry admitted the delays on their part and apprised the Committee that due to time taken in convening the meetings of the Governing Body was one of the reasons for delays and apprised the Committee that they had overcome the problem which were arisen earlier.

7. The Secretary to the Ministry, further added that the Ministry had acted on the earlier advice of the Committee [during its oral evidence dated 05.01.2021 regarding delay in laying of requisite documents of Sports Authority of India

(SAI), New Delhi] and had issued SOP accordingly. He reiterated, the steps taken by the Ministry as discussed during oral evidence of SAI, New Delhi has been taken to ensure that delay is minimized.

He assured that the requisite documents for the year 2019-2020 of all the organisations under its control, including these two organisations, would be laid in the next Session. He further assured that this would be last delay that all our organisations would be having and, that the requisite documents for the year 2020-2021 would be laid before December, 2021.

The Committee then adjourned.

**THE EXTRACTS OF THE MINUTES OF THE SECOND SITTING OF
THE COMMITTEE ON PAPERS LAID ON THE TABLE (2021-2022).**

The Committee sat on Monday, 06th December 2021 from 15:00 hours to 16:30 hours in Committee Room "C", Parliament House Annexe , New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Dr. A. Chella Kumar
4. Shri Pallab Lochan Das
- 5 Choudhary Mehboob Ali Kaiser
- 6 Shri T.N. Prathapan
7. Shri Saptagiri Sankar Ulaka
8. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. Manjinder Pubbi - Under Secretary

X X X X X

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee.

X X X X X

3. Thereafter, the Committee took up for consideration, the eleven draft Reports (Original/ATR) regarding the delay in laying the Annual Report and Audited Accounts of the following organisation :-

- | | | | | |
|-------|--|---|---|--------|
| i. | X | X | X | X; |
| ii. | X | X | X | X; |
| iii. | X | X | X | X; |
| iv. | Lakshmibai National Institute of Physical Education (LNIFE),
Gwalior; | | | |
| v. | X | X | X | X; |
| vi. | X | X | X | X; |
| vii. | X | X | X | X; |
| viii. | X | X | X | X; |
| ix. | X | X | X | X; |
| x. | X | X | X | X; and |
| xi. | X | X | X | X. |

4. After deliberations, the Committee adopted all the eleven (11) Reports without modifications.

5. The Committee authorised the Hon'ble Chairperson to present these Reports to the Parliament.

X	X	X	X	X
X	X	X	X	X

The Committee then adjourned.
